

मि.सं. 12-21 /सीस्टैट/सी.पी.आई.ओ./न.दि./ वी.पी.पा./2017

सीमाशुल्क, उत्पादशुल्क एवं सेवाकर अपीलीय अधिकरण
पश्चिमि खण्ड सं.-2 रा.कृ. पुरम, नई दिल्ली-110066

दिनांक:- 25/4/17

आई.डी. नं.- 12-21/2017

सेवा में,

श्री आर. के. जैन
1512-बी, भीष्म पितामह मार्ग,
वज़ीर नगर, नई दिल्ली-110663

विषय:- सूचना का अधिकार अधिनियम, 2005 के तहत सूचना।
महोदय,

आपके सूचना के अधिकार के दि. 9/3/17 संख्या
10353/17 के आवेदन के संदर्भ इस अधिकरण के -
सं. 10353/17 (सी.पी.आई.ओ.) के तहत से प्राप्त 1 पृष्ठ
की सूचना/लेखा प्रतियाँ आपके संदर्भ हेतु सलग्न की जाती हैं।

अतः आपसे अनुरोध है कि पावती की सूचना दें तथा इस अधिकरण को रु. 2/-
प्रति पृष्ठ की दर से रु. नकद/ लेखा अधिकारी, सीस्टैट नई दिल्ली के नाम
मांग पत्र (डिमांड ड्राफ्ट) के रूप में ज़मा कराएं।

यदि सूचना से असन्तुष्ट हों तो आप सूचना का अधिकार अधिनियम
2005 के खण्ड 19 के तहत 30 दिन के भीतर प्रथम अपीलीय प्राधिकारी, सीस्टैट, नई
दिल्ली के समक्ष अपील कर सकते हैं।

संलग्नक:- उपर्युक्त

MCC

(वी.पी. पाण्डेय)

केंद्रीय लोक सूचना अधिकारी

o/c



**Customs Excise and service Tax Appellate Tribunal
West Block No. 2 R.K. Puram, New Delhi-110066**

**ID No.12-21/2017
Dated 09.03.2017**

Excise Division Bench

Subject: Reply of RTI No.P/195/10353/2017.

Information sought by information seeker given as below for said RTI.

Point-(A): (i-ii): Not pertains to Excise Division Branch.

(iii): In this regard it is to inform that in CESTAT the judicial record, i.e. Judicial Orders, Final Orders, Cause List, Daily Dispatched report of Judicial orders, Daily After Court Cause List, etc. are being uploaded/disclosed on suomoto on the CESTAT website and the same can be seen/collected by the applicant on CESTAT website. Only this point pertains to Excise Division Branch.

(iv): Not pertains to Excise Division Branch.

Point-(B)-(i-ii): Not Pertains to Excise Division Branch.

Point-(C): Not pertains to Excise Division Branch.

Total Pages: 1

DATE- 25/04/17

COPY To

C.P.I.O.


Assistant Registrar
Excise Appeal Branch

CESTAT

Delhi

CPIO ID 12-21/2017

Sir,

On point (c) which is related to uploading of appeals and their orders, it is to inform that the concerned staff is busy in uploading of RTI and their replies.

As this is different matters of appeals of RTI, so the other concerned staff will upload it on the website as the staff has been directed for doing the same.
There is acute shortage of staff in the CESTAT.
This is for your information please.

For
Sh. R. K. Jain

(Ses)
24/17
CPIO

F. No. 12-21 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 05/04/17

ID No. 12-21/17

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No. 10353/17 Dt. 9/3/17 and our ID No. 12-21/17 the information received from DR (Admin & Com) (Secy) containing 01 of 01 pages is enclosed herewith for your reference please. DE (J) to)

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. _____ (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


(V.P. Pandey)

Central Public Information Officer

 Copy to:- Computer section for website



F.No 7(3)/CESTAT/RTI/CompSec/2015
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI.

Dated: 03.04.2017

Sir,

Sub: RTI application filed by Shri R.K.Jain
-reg.

Ref: 12-21/CESTAT/CPIO-ND/VPP/2017 dated 09/03/2017

Please refer to note dated 09/03/2017 of CPIO enclosing application under RTI Act received from Shri R.K.Jain. The point wise information given below.

A.) (i) The details of files pertaining to Computer Section has been uploaded on the website. There is no other items which need to be digitalized in the Computer and Admin. Section.

(iv) In the new website a new link has been provided for the inquiries/committee. There is no other item which need to be digitalized in the Computer Section.

B.) (i) Till the launch of new website on 05.01.2017 the copy of RTI applications and their replies provided by RTI cell had been uploaded by computer section. In the new website, the CPIO is to upload the RTI applications and their replies using his user ID and Password.

(ii) No officer has taken such decision.

Yours faithfully,



(Bineesh Kumar K.S)

Dy. Registrar (Admn. & Comp.)

To

CPIO, CESTAT Delhi



Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066
RTI SECTION

CPIO ID No: 12-21/2017

Date: 07.04.2017

With reference to your RTI Application No. RTI/P-195/10353/17 dated 09.03.2017. In this regard point wise replies are following:

Point 'A' & 'C': Does not pertain to this Section.

Point 'B' (i): All the RTI application & Replies for the year of 2013-2016 has already been uploaded. *Rest work of uploading is in progress.*

Point 'B' (ii): Does not pertain to this section.

Point 'C': Does not pertain to RTI Section.

1/4/17



(V.P. Pandey)

CPIO CESTAT New Delhi

CUSTOMS, SERVICE TAX & ANTIDUMPING BRANCH

I.D.No.12-21 /2017

Dated : 10/04/2017

Subject :- Sh. R.K.jain, RTI application No. RTI/P- 195/10353/2017 Dated 09/03/2017.

Reference:- CPIO I.D. No. 12-21/2017 Dated 09/03/2017 filed by Sh. R. K.Jain.

Kindly refer to Sh.R.K.jain R.T.I. application dated 09/03/2017. The Parawise reply/information is as under:-

4(A)(i,ii&iv)) The information related to these points does not pertain to Customs Appeal Branch.

4(A)(iii) in this regard it is to inform that in CESTAT the Judicial record, i.e. Judicial Orders, Final Orders,Cause List, Daily dispatched report of Judicial orders, Daily After Court Cause List, etc. are being uploaded/disclosed on suo-moto on the CESTAT website and the same can be seen /collected by the applicant on CESTAT website. So far as digitization of o/o Dy.Registrar is concerned, no such file/record has been record digitized till date .

4(B)(i&ii) &(C) The information related to these points does not pertain to Customs Appeal Branch.

The CPIO is requested to transmit the same to the applicant.

Encl: 0-Pages


Deputy Registrar
Customs Branch


Head Clerk

To
CPIO,CESTAT,
Delhi

मि.सं. 12-21 / सीस्टैट/सी.पी.आई.ओ./न.दि./ वी.पी.पा./2017

सीमाशुल्क, उत्पादशुल्क एवं सेवाकर अपीलीय अधिकरण

पश्चिमि खण्ड सं.-2 रा.कृ. पुरम, नई दिल्ली-110066

दिनांक:- 29/3/17

आई.डी. नं.- 12-21/2017

सेवा में,

श्री आर. के. जैन

1512-बी, भीष्म पितामह मार्ग,

वज़ीर नगर, नई दिल्ली-110066

विषय:- सूचना का अधिकार अधिनियम, 2005 के तहत सूचना।

महोदय,

आपके सूचना के अधिकार के दि. 9/3/17 संख्या 10353/2017 के आवेदन के संदर्भ इस अधिकरण के - उप-पत्र (यश/18/17) 34-पत्रिका (नया) वी.पी.आई.ओ./वेब से प्राप्त 03402 पृष्ठ की सूचना/लेखा प्रतियाँ आपके संदर्भ हेतु संलग्न की जाती हैं। 205

अतः आपसे अनुरोध है कि पावती की सूचना दें तथा इस अधिकरण को रु. 2/- प्रति पृष्ठ की दर से रु. _____ नकद/ लेखा अधिकारी, सीस्टैट नई दिल्ली के नाम मांग पत्र (डिमांड ड्राफ्ट) के रूप में जमा कराएं।

यदि सूचना से असन्तुष्ट हों तो आप सूचना का अधिकार अधिनियम 2005 के खण्ड 19 के तहत 30 दिन के भीतर प्रथम अपीलीय प्राधिकारी, सीस्टैट, नई दिल्ली के समक्ष अपील कर सकते हैं।

संलग्नक:- उपर्युक्त



(वी.पी. पाण्डेय)

केंद्रीय लोक सूचना अधिकारी



CENTRAL REGISTRY

Dated:22/03/2017

I.D. NO. 12-21/2017

Sub : Information sought under the RTI Act 2005 ----reg.

Please refer to note dated 09/03/2017 of CPIO issued vide F.No.12-21/CESTAT/CPIO-ND/PP/2017. The point wise reply to information sought by the applicant is as under:-

Reply to (A) (i)(b): As on date no files / records of Central Registry have been digitized. Directions/instructions are awaited for disitization of files/records in Central Registry.

Reply to (B)&(C): The information sought do not pertains to Central Registry.


Technical Officer.

To,

✓ Sh. V.P. Pandey,
CPIO/Asstt. Registrar, CESTAT, New Delhi.


24/3/17

F.NO.32(33) MISC/RTI-SM/2017
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R.K. Puram, New Delhi.
SM APPEAL BRANCH.

NOTE

**Subject: Information sought under RTI Act 2005- RTI
No. P-195/10353/17 dated 09/03/2017
filed by Sh. R.K. Jain. -reg.**

Ref : CPIO ID NO.12-21/2017 dated 09/03/2017

Please refer to note dated 09/03/2017 of CPIO issued under I.D. No.12-21/17 on the captioned subject. The information is as under:-

- 4-A(i-ii & iv). The Single Member Branch does not possess the
&4-B (i-ii), & C. informations.
- 4-A-iii(e). No files/records of SM Branch has been digitized. The
registry is awaiting order/instructions for digitization
of the file/records.

The applicant may be informed accordingly.


Technical Officer
SM Appeal Branch

Date: 21/03/2017.

To, 

✓ The CPIO/Assistant Registrar
CESTAT, New Delhi.


22/3/17

F.No. 33/RTI/Misc./CESTAT-ND/Admn.2016
Customs Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi – 66

Dated : ~~29~~03.2017

I.D. No. 12-21/2017

Sub : Information sought under Right to Information Act, 2005

With reference to the RTI application dated 27.12.2016 filed by Shri R. K. Jain in CPIO I.D. No. 12-21/2017, please find enclosed herewith point wise reply concerning the Administration section is as under :

Reply to (A)(i) - The file numbers and the subject dealt by each file of Administration section have been uploaded in the website and the information may be obtained from www.cestatnew.gov.in

Reply to (A)(iii) -- No separate records for Deputy Registrar (Admn.) is maintained.

Reply to (A)(iv) --

Smt. Archana Wadhwa, Chairman of Sexual harassment of women at workplace
Member (Judicial) F. No. 29(49)/Com/CESTAT/ Admn.-2006.

Sh. Ashok Jindal, (i) F. No. 01(04)/Circular/CESTAT/ 2014.
Member(Judicial) To study the amendments in CESTAT Procedure Rules

Shri B. Ravichandran, (i) F. No. 23(18)/ Nodal Officer/ CESTAT/2012
Member (Technical) Nodal officer project of e-publishing and e procurement of CCP Portal set up by NIC .

Sh. V. Padmanabham, (i) F. No. 27(28)/CESTAT/2005-Part – II First Appellate
Member(Judicial) Authority, RTI at CESTAT, Delhi

(ii) F. No. 5(1)/CESTAT/ Posting/Comp./2012
Member In Charge of Computer Section

(iii) F. No. 15011/05/Gen. 16-17/CESTAT/CT
Procedure for payment to sellers/ supplies in Govt. e-market place (GEM)

Shri Bineesh Kumar
K.S., Deputy Registrar
(Admn.)

- (i) F. No. 32(33)/ Misc./VB-HC/ DR(Admn.)/2016
(Inquiry in the disciplinary proceedings against
Vandana Bhandar, HC)
- (ii) F. No. 06-229/2011 CESTAT/CPIO-ND/SKV
Inquiry Officer in the matter of missing register.
- (iii) F. No. 34(10)/Complaint/Chd/CESTAT/Admn.
2016
(Preliminary Inquiry officer in the complaint of Ms.
Ritu Dhull, Computer Programmer against Sh. Des
Raj, MTS.

Reply to (B)(i)

Does not pertain to Administration section

Reply to (B)(ii)

Does not pertain to Administration section

Yours faithfully,



(Bineesh Kumar K. S.)
Deputy Registrar (Admn.)
Tel. 26101583.

To

CPIO/A.R., C.E.S.T.A.T., N. Delhi.

Subject : Regarding RTI Application No.P-195/ 10353 dated 9-03-2017 by Shri R. K. Jain.

Reference : CPIO with reference to subject RTI application the information is as under- ID No. 12- 21/17 dated 9-03-2017

1 The information relating to Para 4(A) (i) to (iii) and (B) to (C) does not pertain to library section.

2. Regarding the information relating to Para 4(A) (iv) (b) it is stated ^{that} CESTAT Library has not received any designed programme/module from computer section regarding the digitization of records/file of library section. Therefore, the same may be treated as nil and necessary action will be taken after the programme received from computer section.

3. The CPIO ^{is} requested to transmit ~~to~~ the same to the applicant.

Copy to
27.3.17
LCA

Mohinder Singh
27/3/17
Mohinder Singh
Dy.Registrar

Copy to :-

1. CPIO, CESTAT, New Delhi

F. No. 12-21 / CESTAT/CPIO-ND/APP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi - 110 066

Dated:- 9/3/17
 ID No. 12-21/2017

Subject: Information sought under RTI Act - 2005

Sir/Madam,

Please refer to RTI application No. 10353/2017 dated 9/3/17 of Shri /Smt. R.K. Jain under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. 10353/2017 dated 9/3/17 CPIO ID No. 12-21/2017 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 20/3/17 directly to the applicant and intimate the undersigned within the stipulated time, failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02 2013 circulated on 23.05.2013

Note: RTI application's questions which are related to outer benches may be gathered form them by filing RTI applications there directly, for facilitation for applicants, CPIOs are nominated at all outer benches separately.

Encl: As above.



(V.P. Pandey)

Central Public Information Officer

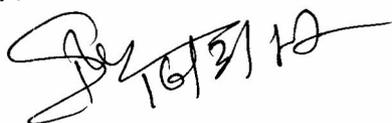
Copy to:

1. ~~FA to Registrar~~ (4) T.O D/C CR.
2. ~~DR(A) & DR(S)~~ (5) DR(A) D/C Computer
3. ~~DR(A), Customs, SF & AD/Excise/SMT~~ (6) DR(S) D/C Library
4. ~~Computer Section for uploading on website~~ (7) SPS to FAA

→ CPIO, CESTAT, ND. (8) ARCC-T. (9) SPS to FAA

Copy to: Shri R.K. Jain, 1512-B, Bhishma Pitamah Marg, Wazir Nagar, New Delhi - 110003. for Informator

Sikesh
15/3/17


16/3/17

15/3/17
15/3/17

15/3/17

17/3/17

15/3/17

15/3/17

15/3/17

20 No. 12-21/2017

876/CR/2017
09/03/2017

Application under Section 6 of the Right to Information Act, 2005

Ref. No. : RTI/P-195/10353/17

Dated : 09-03-17

Shri V.P.Pandey
CPIO & Asst. Registrar
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

Customs Excise & Service Tax
Appellate Tribunal
09 MAR 2017
West Block No.-2, R.K. Puram
New Delhi-110066

40
09/03

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>(A) That during the hearing of Complaint Case No. CIC/SB/C/2016/000240-BJ, Shri V.P. Pandey, CPIO and Assistant Registrar (Excise), in response to the query regarding digitisation of the records of the CESTAT and their posting on the CESTAT website, has stated that digitations process is under way. In this respect, you are requested to provide the following information :</p> <p>(i) Please provide the details of the files and records of the (a) Administration Section, (b) <u>Central Registry</u>, (c) <u>Account Section</u>, (d) <u>Caretaking Section</u> and (e) <u>Computer Section</u>, which have so far been digitalised. Please also provide details of the records which have not so far been digitalised and the steps being taken for their digitalisation and placement on the CESTAT website.</p> <p>(ii) Please provide the details of the files and records of the O/o. the Registrar, which have so far been digitalised. Please also provide details of the records which have not so far been digitalised and the steps being taken for their digitalisation and placement on the CESTAT website.</p> <p>(iii) Please provide the details of the files and records of the (a) O/o. Dy. Registrar (Judicial), (b) O/o. Dy. Registrar (Admn.), (c) Assistant Registrar (Excise Branch),</p>

PA to Registrar
DR (CA)
DR (J)
DR I/C Comp. Sec.
AR Excise
DR (Customs)
ARI/C.S.M (T.O)
A.O. / T.O.
Care Taker 1.
Care Taker 2
CPIO P
RTI Section

Ms. Anyani
Sh. Bhupendra

		<p>(d) Assistant Registrar (Customs, ST & AD) and (e) Assistant Registrar (SM), which have so far been digitalised. Please also provide details of the records which have not so far been digitalised and the steps being taken for their digitalisation and placement on the CESTAT website.</p> <p>(iv) Please provide the details of the files and records of (a) Committees constitute by the President, CESTAT, including the Enquiry Committees, (b) CESTAT Library which have so far been digitalised. Please also provide details of the records which have not so far been digitalised and the steps being taken for their digitalisation and placement on the CESTAT website.</p> <p>(B) As per the provisions of Section 4 of the RTI Act and the DoPT OM dated 15-4-2013, the CESTAT was making a pro-active disclosure of the RTI Applications and their replies on its website, but from 1-8-2016 all the RTI Applications and replies are not being placed on the website and only selective items are being placed on the website and that too in a haphazard manner. In this respect, please provide the following information :</p> <p>(i) Please provide name and designation of the Officers who are responsible for uploading of the RTI Applications and their replies on the CESTAT website from 1-7-2016 till the date of providing the information and the action taken against them for not uploading all the RTI Applications and their replies.</p> <p>(ii) Please provide the name and designation of the Officer, who has taken decision for non-uploading of all the RTI Applications and their replies on CESTAT website and provide a copy of such decision.</p> <p>(C) As per DoPT OM dated 15-4-2013, copies of all RTI Appeals and RTI Appellate Orders is to be placed on website, but CESTAT is not placing the same on the website and is a violation of the provisions of the RTI Act and punishable under Section 20 of the RTI Act read with Section 18 thereto, as it is resulting in deliberate and malafide obstruction of information without any reasonable cause. Please also provide name and designation of the Officer, who is responsible for obstructing the information.</p>
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	<p>NOTE (1) : The above information is also held by Shri V.P. Pandey, CPIO and the Registrar, CESTAT, therefore, this application may also be forwarded to them besides others.</p> <p>(2) Please provide pointwise information/response for each of above points.</p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.
6.	A Postal Order No. 38F 170534 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.



Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi

Encl. : as above

Hra/---
HR